(A1)

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 637 of 1992

S.N. Lal . . . . . Applicant

Versus

Union of India & Others . . . . . Respondents

Hon'ble Mr. Justice U.C.Srivastava,VC

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava,VC)

The applicant has been transferred and posted as S.V. under WAO/BKN (Workshop) Accounts Officer/ Bikaner) against an existing vacancy on Administrative ground due to revised seniority position circulated vide order dated 12.11.1992.

2. The applicant who has been sent for training and he has completed half of the compulsory training and he has been posted at a particular place only four months earlier and yet after four months when he received his training, he has been transferred to Bikaner. According to the applicant it is not only detrimental to him but detrimental of his family also. He filed the representation against the same, but nothing has been done so far. According to the applicant, this transfer order has been passed to accommodate a favourite on the place of applicant. The transfer order can be passed in exigency of situation and personal hearing should have been given to the applicant. Accordingly, the respondents are directed to dispose of the representation filed by the applicant within a period of 3 weeks taking into consideration the grievances and pleas raised by the

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(A2)

applicant. It is open for the respondents either to retain the applicant at the present place of posting or to transfer him elsewhere if he is to be transferred. With these observations, the application is disposed of finally. No order as to costs.

Member(A)

Vice-Chairman

Lucknow Dated: 11.12.1992.

(RKA)